

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 607
IB-614/ND/2022**

**IN THE MATTER OF:
IDBI Bank Ltd.**

...PETITIONER

Vs.

Ms. Sangita Arora

...RESPONDENT

**Section
U/s 95(1) of IB Code, 2016**


**Order delivered on 21.11.2022
(Virtual Hearing)**


**Coram:
SHRI P.S.N PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Financial Creditor :Mr. Urwick Hans, Advocate.
For the Respondent/Personal Guarantor:**

ORDER

We have heard the submissions made by the Ld. Counsel for the Financial Creditor as well as Ld. Counsel for the Personal Guarantor. Ld. Counsel for the Personal Guarantor has submitted that the matter which is already before the Hon'ble Supreme Court of India is to be heard for final arguments on 08.12.2022. Therefore, he has sought an adjournment. In light of the above circumstances the matter may be posted after 08.12.2022. List the matter on **16.12.2022.**


**(Rahul Bhatnagar)
Member (T)**


**(P.S.N Prasad)
Member (J)**